

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 206/90

Date: 29-⁷91.

Between:
E. Krishna.

.. Applicant.

and

1. The Union of India, rep. by the Secretary,
Ministry of Defence, Central Secretariat, New Delhi.
2. The Directorate General, The Quality Assurance
Establishment (ARMTS) Ministry of Defence, New Delhi.
3. The Senior Quality Assurance Officer,
Quality Assurance Establishment (ARMTS)
Gymkhana Road, Picket, Secunderabad-3.

.. Respondents.

For the Applicant: Mr. P. Venugopal, Advocate

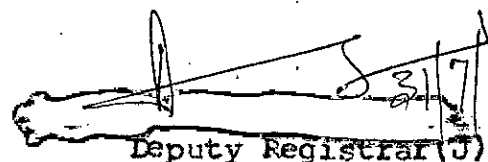
For the Respondents: Mr. N. Bhaskar Rao, Addl. CGSC.

CORAM:

THE HON'BLE MR. JUSTICE KAMALESHWAR MATH : VICE CHAIRMAN

The Tribunal made the following Order:-

This case is posted today on a letter by the counsel for the applicant dt. 8-7-91 for withdrawal of the O.A. on the ground that the respondents have agreed to consider the applicant's case for appointment on compassionate grounds. I have heard Shri Naram Bhaskar Rao, learned ~~MEMR~~ standing counsel for the Respondents. In the stated circumstances, the applicant is permitted to withdraw the application with liberty to file another application on the same cause. Accordingly O.A. is dismissed as withdrawn. No costs.


Deputy Registrar (J)

To

1. The Secretary, Union of India, Ministry of Defence,
Central Secretariat, New Delhi.
2. The Directorate General, The Quality Assurance
Establishment (ARMTS) Ministry of Defence, New Delhi.
3. The Senior Quality Assurance Officer,
Quality Assurance Establishment (ARMTS)
Gymkhana Road, Picket, Secunderabad-3.
4. One copy to Mr. P. Venugopal, Advocate, 1-7-84
Prenderghast Road Secunderabad-2.
5. One copy to Mr. N. Bhaskar Rao, Addl. CGSC. CAT. Hyd.
6. One spare copy.

pvm.

ASR
31/7/91

TYPED BY
CHECKED BY
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

COMPILED BY
APPROVED BY

THE HON'BLE MR. Justice Kamalabhusan V.C.

AND

THE HON'BLE MR. M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY: M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 29-7-1991

ORDER/ JUDGMENT

M.A./R.A./C.A. No. in

D.A. No. 206/90

T.A. No.

Central Administrative Tribunal
DESPATCH
1 AUG 1991
HYDERABAD BENCH.
W.P. No.

Admitted and Interim directions issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

Chakrabarti
31/7/91